

(2)

In the Central Administrative Tribunal
Principal Bench: New Delhi

OA No.595/93

Date of decision: 02.04.1993.

Shri S.P. Sharma

...Applicant

Versus

Union of India

...Respondent

Coram:-

The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman (J)
The Hon'ble Mr. I.K. Rasgotra, Member (A))

For the applicant

Shri C.B. Pillai, Counsel.

Judgement(Oral)
(Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman (J))

The learned counsel for the applicant states that
this Application may be dismissed, as withdrawn. Accordingly
it is dismissed, as withdrawn.

Signature
(I.K. RASGOTRA)

MEMBER(A)

Signature
(S.K. DHAON)
VICE-CHAIRMAN(J)

San.